

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2596
ANSWERED ON:28.07.2014
ALLOTMENT OF LPG DISTRIBUTORSHIP
Venugopal Dr. Ponnusamy

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government proposes to allocate LPG distributorship to kerosene dealers;
- (b) if so, the details thereof;
- (c) whether the Government has sought the opinion of the Oil Marketing Companies in this regard;
- (d) if so, the response of OMCs thereto; and
- (e) the time by which the said proposal is likely to be implemented?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a)to (e) : No, Madam. However, based on the recommendations of Oil Marketing Companies (OMCs), the Government has made provisions in the selection guidelines for LPG distributorship under which unviable Kerosene Dealers can apply for LPG distributorships with the following relaxed eligibility conditions:

- (i) SKO dealers of OMCs are treated as unviable if the average allocation of SKO is less than 75 KL per month during the immediate preceding 12 months prior to the month of Advertisement for LPG distributorship.
- (ii) Maximum upper age limit has been relaxed to 60 years from 45 years.
- (iii) Minimum educational qualification to Xth Standard or equivalent from Graduation.
- (iii) Multiple Dealership/Distributorship norm shall not be applicable. However, selected applicant will have to surrender the Kerosene dealership prior to issuance of letter of appointment for LPG distributorship.
- (v) SKO dealer should not have been penalized for violation of Marketing Discipline Guidelines within last 5 years preceding the date of advertisement or there should not be any proceedings pending against the dealership under Marketing Discipline Guidelines/ Dealership Agreement, Kerosene Control Order or ESMA.